GOVERNMENT OF INDIA MINISTRY OF EDUCATION DEPARTMENT OF SCHOOL EDUCATION AND LITERACY

LOK SABHA UNSTARRED QUESTION NO. 1216

ANSWERED ON 08/12/2025

Unrecognised Schools

1216. Shri Arvind Ganpat Sawant:

Shri Sanjay Haribhau Jadhav:

Shri Anil Yeshwant Desai:

Will the Minister of EDUCATION be pleased to state:

- (a) whether the Government is aware that several schools in the country are operating without obtaining recognition from the respective State Governments, if so, the details thereof, State/UT-wise;
- (b) whether any norms/guidelines/criteria has been laid down by the Union Government with regard to establishment and running of schools without recognition/permission from the respective State Governments, if so, the details thereof and if not, the reasons therefor; and
- (c) whether the Union Government and State Governments have taken any action against the management of such schools during the last five years, if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY)

(a) to (c): Education is a subject in the Concurrent List of the Constitution. Schools, other than those owned/funded by the Central Government, are under the jurisdiction of the respective State Governments. Therefore, matters related to the management of schools that are not owned/funded by the Central Government are regulated in accordance with the Rules and Instructions of the respective State Government concerned. As such, regularizing/taking action against management of unrecognised schools is a subject matter of the concerned State/UT Government.

However, under the Right of Children to Free and Compulsory Education (RTE) Act, 2009, every child aged six to fourteen has the right to free and compulsory elementary education in a neighborhood school. Section 12(1) (c) of the RTE Act, 2009 mandates reservation in private unaided schools for children belonging to weaker sections and disadvantaged groups to the extent of at least 25% seats at the entry level and provision of free and compulsory elementary education to such children till its completion.

Also, Section 19 of the RTE Act stipulates that, those schools established before commencement of the Act and not fulfilling the norms shall take steps to fulfil the norms within three

years from the date of commencement of the Act. The Act also mandates that, if such schools fail to fulfil the norms, the recognition shall be withdrawn and the school shall cease to function. The Ministry of Education, Government of India, has identified list of such unrecognized schools functioning with UDISE code and has shared the details of the unrecognised schools, with the concerned States/UTs to take necessary action at their end. The details of the number of unrecognised schools, State/UT-wise, is placed at 'Annexure'.

ANNEXURE REFERRED TO IN REPLY TO PART (A) OF LOK SABHA UNSTARRED QUESTION NO. 1216 ANSWERED ON 08.12.2025 ASKED BY SHRI ARVIND GANPAT SAWANT, SHRI SANJAY HARIBHAU JADHAV AND SHRI ANIL YESHWANT DESAI, HON'BLE MEMBERS OF PARLIAMENT, REGARDING 'UNRECOGNISED SCHOOLS'

Details of the number of unrecognised schools, State/UT-wise (2024-25)

State/UT	Number of Unrecognised Schools (2024-25)
ANDHRA PRADESH	108
ARUNACHAL PRADESH	28
ASSAM	2475
BIHAR	4159
CHHATTISGARH	12
HARYANA	641
JAMMU & KASHMIR	12
JHARKHAND	5701
KARNATAKA	1
KERALA	765
MADHYA PRADESH	12
MAHARASHTRA	182
MANIPUR	83
MEGHALAYA	491
MIZORAM	57
ODISHA	945
RAJASTHAN	26
TAMILNADU	165
TELANGANA	44
TRIPURA	45
UTTARAKHAND	11
WEST BENGAL	3555
INDIA	19518

Source: UDISE+